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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.472 of 1995

DATE OF ORDER:26th November, 1997

BETWEEN:

V.NAGA LAKSHMI

.. APPLICANT

AND

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad,
2. The General Manager, Telecom,
Guntur,
3. The District Manager, Telecom,
Guntur District, Guntur,
4. The Sub Divisional Engineer (A),
O/o G.M, Telecom, Guntur,
5. The Sub Divisional Officer,
Telecommunications,
Chandramoulinagar,
Guntur.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.S.RAMAKRISHNA RAO

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR,
MEMBER (JUDL.))

Heard Mr.S.Ramakrishna Rao, learned counsel for
the applicant and Mr.V.Bhimanna, learned standing counsel
for the respondents.

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2. The applicant herein while working as Part-time Sweeper-cum-Water Woman in the office of the 3rd respondent was served with a charge memorandum alleging that she was not regular in her duties. An inquiry was conducted and the Inquiry Officer submitted his report. Considering the findings of the Inquiry Officer, the 4th respondent in his memorandum No.E.45/Contg.Corr/94-95/XII/KW/10 dated 14.1.95 (Annexure-I at page 10 to the OA) terminated her services. It is submitted that the applicant had preferred an appeal against her termination to the 2nd respondent on 14.12.94 (Annexure XI at page 26 to the OA) and that the said appeal is still pending.

3. The respondents have filed reply in a way justifying their action in terminating the services of the applicant.

4. The applicant is a Part-time Sweeper-cum-Water Woman. Since her appeal is pending, we do not wish to express any thing on merits. We direct the District Manager, Telecommunications, Guntur to dispose of the appeal in accordance with law. We further direct that even if the appeal is decided against her, considering her poor and *pathetic* — livelihood condition, the respondent may consider her case for a Part-time Casual Labourer engagement in future as a fresh entrant if there is need for engaging such a Part-time Casual Labourer instead of engaging open *market* ~~line~~ candidates.

5. With the above directions, the OA is disposed of. No order as to costs.

B. S. Jai Parameshwar
 (B.S. JAI PARAMESHWAR)
 MEMBER (JUDL.)

R. Rangarajan
 (R.RANGARAJAN)
 MEMBER (ADMN.)

26.11.97

DATED: 26th November, 1997
 Dictated in the open court

Archie
 28.11.97

OA.472/95

Copy to:-

1. The Chief General Manager, Telecommunications, A.P. Circle, Hyderabad.
2. The General Manager, Telecom, Guntur.
3. The District Manager, Telecom, Guntur District, Guntur.
4. The Sub Divisional Engineer (A), O/o General Manager, Telecom, Guntur.
5. The Sub Divisional Officer, Telecommunications, Chandramoulinagar, Guntur.
6. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT., Hyd.
7. One copy to Mr. V. Bhimanna, Addl. CGSC., CAT., Hyd.
8. One copy to BSJP (J), CAT., Hyd.
9. One copy to D.R.(A), CAT., Hyd.
10. One duplicate.

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9/12/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 26/11/97

ORDER/JUDGMENT

M.A./R.A./G.A. NO.

in

O.A. NO. 472/95

~~Admitted and Interim Directions
Issued.~~

~~Allowed~~

~~Disposed of with Directions~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH
- 5 DEC 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH